## GOVERNMENT OF INDIA POWER LOK SABHA

STARRED QUESTION NO:234
ANSWERED ON:04.12.2009
RESTRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME
Maadam Shri Vikrambhai Arjanbhai;Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of POWER be pleased to state:

- (a) the details of support and funds provided to the State Power utilities under the Restructured Accelerated Power Development and Reforms Programme (RAPDRP) for bringing down the aggregate technical and commercial and other transmission & distribution losses of power utilities, year-wise and State-wise;
- (b) the number of proposals submitted by the State Governments including Karnataka to the Union Government under the programme during the said period and the number of proposals cleared out of these;
- (c) the time by which the remaining proposals are likely to be sanctioned; and
- (d) the extent to which the programme is successful in reducing the losses?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 234 TO BE ANSWERED IN THE LOK SABHA ON 04.12.2009 REGARDING RESTRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME.

(a) to (c): Under Part-A of the Restructured Accelerated Power Development and Reforms Programme (R-APDRP), so far 1283 projects at the cost of Rs.4730.38 Crore have been approved for 22 States (Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttarakhand, Uttar Pradesh, West Bengal, Assam, Kerala, Tripura, Jammu & Kashmir). Rs.934.24 Crore loan has been disbursed to the State utilities. State-wise details of projects sanctioned and loan disbursed are placed at Annex.

Karnataka has submitted 98 projects and all of them have been sanctioned under Part-A at an estimated cost of Rs.391.14 crore and loan of Rs.114.99 crore have been disbursed. None of the proposals is pending.

It is expected that all pending proposals in country will be cleared by this financial year provided that concerned State Government send the DPRs in desired format.

(d): The focus of R-APDRP Scheme launched by MOP, GOI in July 2008 is on actual demonstrable performance by utilities in terms of sustained AT&C loss reduction. The projects under the scheme shall be taken up in two parts: Part-A & Part-B. Part-A of the scheme is dedicated to establishment of IT enabled system for achieving reliable & verifiable baseline data that shall enable evaluation of exact & verifiable AT&C losses in towns where Part-A of the scheme has been executed. For all States put together a su of Rs. 4730.38 crores for Part-A schemes has already been sanctioned in 1283 towns out of total 1420 eligible towns. As per the time schedule for Part-A schemes, projects need to be completed within 36 months of sanction in order that complete loan amount is converted to grant. Funding under Part-B of the scheme shall be for regular sub-transmission and distribution projects. The focus of Part-B schemes shall be on AT&C loss reduction on sustainable basis. The AT&C loss reduction under the scheme shall be measured from a year after the year in which first project of Part-A of scheme has been completed and verified by independent agency appointed by MOP. The AT&C loss reduction shall be measured for five years. The result of R-APDRP will be available only after completion of the projects. It is expected that on successful completion of the scheme, the AT&C losses will be reduced to the extent of 15% in the project areas.